

Madam, I thank you once again for giving me a chance to speak. With these words, I support the Plan document.

THE DEPUTY CHAIRMAN: Messages from Lok Sabha.

MESSAGES FROM THE LOK SABHA

(I) The Central Excise Tariff Bill, 1985.

(II) The Additional Duties of Excise Textiles and Textile Articles) Amendment Bill, 1985.

(III) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1985.

(IV) The University Grants Commission (Amendment) Bill, 1985.

(V) The International Airports Authority (Amendment) Bill, 1985.

(VI) The Agricultural and Processed Food Products Export Development Authority Bill, 1985.

(VII) The Agricultural and Processed Food Products Export Cess Bill 1985.

(VIII) The Delegated Legislation Provisions (Amendment) Bill, 1985.

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, Signed by the Secretary-General of the Lok Sabha:

(I)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Central Excise Tariff Bill, 1985, as passed by Lok Sabha at its sitting held on the 16th December, 1985.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(II)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha I am directed to enclose the Additional Duties of Excise (Textiles and Textile Articles) Amendment Bill, 1985, as passed by Lok Sabha at its sitting held on the 16th December, 1985.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(III)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1985, as passed by Lok Sabha at its sitting held on the 16th December, 1985.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(IV)

"In accordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha. I am directed to inform you that Lok Sabha, at its sitting held on the 17th December, 1985, agreed without any amendment to the University Grants Commission (Amendment) Bill, 1985, which was passed by Rajya Sabha at its sitting held on the 9th December, 1985.

(V)

"In accordance with the provisions of rule 120 of the rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 17th December, 1985, agreed without any amendment to the International Airports Authority (Amendment) Bill, 1985, which was passed by Rajya Sabha at its sitting held on the 9th December, 1985."

[Secretary-General]

(VI)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Agricultural and Processed Food Products Export Development Authority Bill, 1985, as passed by Lok Sabha at its sitting held on the 17th December, 1985."

(VII)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Agricultural and Processed Food Products Export Cess Bill, 1985, as passed by Lok Sabha at its sitting held on the December, 1985.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(VIII)

"I am directed to inform Rajya Sabha that the Delegated Legislation Provisions (Amendment) Bill, 1985 which was passed by Rajya Sabha at

its sitting held on the 29th August, 1985, has been passed by Lok Sabha at its sitting held on the 17th December, 1985, with the following amendment:—

The Schedule

Page 2,—

omit lines 5 to 11

2. I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 121 of the Rules of Procedure and Conduct of Business in Lok Sabha with the request that the concurrence of Rajya Sabha in the said amendment be communicated to Lok Sabha".

Sir, I lay a copy of each of the Bills on the Table.

THE DEPUTY CHAIRMAN: The House is adjourned till 11 O'clock tomorrow.

The House then adjourned at fourteen minutes past eight of the clock till eleven of the clock on Wednesday, the 18th December, 1985.